

## **INFLAMMABLE SUBSTANCES ACT, 1952**

**20 of 1952**

**[6th March, 1952]**

### CONTENTS

1. Short title
2. Definitions
3. Declaration of certain substances to be dangerously inflammable
- 4 . Power to apply Petroleum Act to dangerously inflammable substances
5. Operation of certain notifications and rules
6. Validation of certain acts and indemnity in respect thereof
7. Repeal of section 30, Act 30 of 1934

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"By virtue of sub-section (1) of section 30 of Petroleum Act, 1934, the Central Government may apply, by notification, any or all of the provisions of that Act to any dangerously inflammable substance other than an explosive and thus regulate the transport, storage, production, etc., of that substance. All the provisions of the Petroleum Act have been made applicable in this manner to acetone, wood naphtha, ethyl alcohol and methyl alcohol and certain provisions to carbide of calcium, calcium-phosphide and cinematograph films having a nitro-cellulose base. It would, however, appear that, after the coming into force of Government of India Act, 1938 on the 1st April, 1937 sub-section (1) of section 30 of the Petroleum Act could not be regarded as a valid provision. Unless a substance was expressly declared by "Federal Laws" i.e.. an Act of the Indian Legislature, to be dangerously inflammable with reference to Entry 32 of the Federal Legislative List, the legislative and executive power in regard to the possession, storage and transport of that substance remained by virtue of Entry 29 of the Provincial Legislative List with the Provinces, and the Central could not exercise control over these matters simply by the issue of

a notification under a pre-existing law. The position remains the same under the new Constitution, the corresponding entries being Entry 53 of the Union List and Entry 27 of the State List. The present Bill, therefore, seeks to introduce legislation referable to Entry 53 of the Union List, declaring certain liquids and substances as dangerously inflammable and empowering the Central Government to apply thereto all or any of provisions of Petroleum Act, 1934. The declaration will in the first instance be confined to the liquids and substances mentioned in paragraph 1 above, in respect of which notifications have already been issued under sub-section (1) of section 30 of the Petroleum Act. Provision is also being made in the Bill for the continuance in force of notifications and rules purporting to have been issued under section 30 of the Petroleum Act and for indemnifying all officers in respect of action taken under such notifications or rules. Section 30 of Petroleum Act, 1934, is also to be repealed by this Bill."-Gaz. of India, 1952, Pt. II, S. 2, p. 60.

**1. Short title :-**

This Act may be called the Inflammable Substances Act, 1952.

**2. Definitions :-**

In this Act,-

(a) "dangerously inflammable substance" means any liquid or other substance declared to be dangerously inflammable by this Act;

(b) "Petroleum Act", means Petroleum Act, 1934 .

**3. Declaration of certain substances to be dangerously inflammable :-**

The liquids and other substances hereinafter mentioned, namely :--

(1) acetone,

(2) calcium phosphide,

(3) carbide of calcium,

(4) cinematograph films having nitro-cellulose base,

(5) ethyl alcohol,

(6) methyl alcohol,

(7) wood naphtha, are hereby declared to be dangerously inflammable.

#### **4. Power to apply Petroleum Act to dangerously inflammable substances :-**

(1) The Central Government may, by <sup>1</sup> notification in the Official Gazette, apply any or all of the provisions of the Petroleum Act and of the rules made thereunder, with such modifications as it may specify, to any dangerously inflammable substance, and thereupon the provisions so applied shall have effect as if such substance had been included in the definition of "petroleum" under this Act.

(2) The Central Government may make rules providing specially for the testing of any dangerously inflammable substance to which any of the provisions of the Petroleum Act have been applied by notification under sub-section (1), and such rules may supplement any of the provisions of Chapter II of that Act in order to adopt them to the special needs of such tests.

1. For applying provisions of the Petroleum Act and Petroleum Rules to ethyl alcohol, see S R.O. 630. d. 31-3-1952, see Gazette of India, 1952, Pt. II, S. 3, page 639; for extension of the rules made under this Act to the Union territory of Goa, Daman and Diu, with effect from 1-4-1967, see Gazette of India, 17-3-1964. Pt. II, S. 3(i), page 358 and to the Union territory of Pondicherry, w.e.f. 1-1-64, see G.S.R. 1968. Gazette of India, 28-12-1963, Pt. II, S. 3(i), p. 2229.

#### **5. Operation of certain notifications and rules :-**

Notifications or rules issued or purporting to have been issued under section 30 of the Petroleum Act between the 1st day of April, 1937, and the date of commencement of this Act shall be deemed to have been issued or made under this Act, and continue in force accordingly.

#### **6. Validation of certain acts and indemnity in respect thereof :-**

All acts of executive authority, proceedings and sentences which have been done, taken or passed with respect to, or on account of, any inflammable substance since the 1st day of April, 1937, and before the commencement of this Act by any officer of Government or by any person acting under his authority or otherwise in pursuance of an order of the Government in the belief or purported belief that the acts, proceedings or sentences were being done, taken or passed under the Petroleum Act shall be as valid and operative as if they had been done, taken or passed in accordance with law; and no suit or other legal proceeding shall be maintained

or continued against any person whatever on the ground that any such acts, proceedings or sentences were not done, taken or passed in accordance with law.

**7. Repeal of section 30, Act 30 of 1934 :-**

Repealed by Repealing and Amending Act, 1957 (36 of 1957), section 2 and Schedule 1 (17-9-1957).]